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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2363/2000

New Delhi this the 14th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Khuwaidur Rahman Khan
S/O Muffiz-ur-Rahman Khan,
R/O 2-C Gapoor Nagar,
Jamia Nagar,
New Delhi-110025.

... Applicant

(By Shri Anil Singal, Advocate)

-versus-

1. Govt. of NCT of Delhi through
Delhi Subordinate Services Selection Board,
UTCS Building, Shahdara,
Delhi.
2. Govt. of NCT of Delhi through
Secretary (Education),
Old Secretariat, Delhi.
3. Director of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant had been engaged as TGT on ad hoc basis. He had appeared for the requisite test for the purpose of regularisation of his services. He has, however, failed in the said examination.

2. By the present OA, applicant seeks directions to regularise his services on the basis of his ad hoc service. In our judgment, there is no merit in the present OA. Once it is found that the applicant has failed to qualify in the requisite test, he cannot claim regularisation. This is particularly

Se. J.

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so as incompetent teachers cannot be foisted on the students which is bound to have an adverse ~~academic~~ ^{academic} affect on their education.

3. Present OA, in the circumstances, is summarily dismissed.

(S.A.T. Rizvi)
Member (A)

(Ashok Agarwal)
Chairman

/as/

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